

IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH

COURT – IV

8. IA-5037/2023 in C.P.(IB)/1009(MB)/2020

CORAM:

MS. ANU JAGMOHAN SINGH  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **06.11.2023**

NAME OF THE PARTIES: Ajs Impex Private Limited  
Vs  
Nyka Steels Private Limited

SECTION: 9, 60(5) OF INSOLVENCY AND BANKRUPTCY CODE, 2016.

**ORDER**

1. Mr. Rakesh Gupta, Ld. Counsel for the RP present.
  
2. **IA-5037/2023:** This is an Application filed on 25.10.2023 by the Resolution Professional of the Corporate Debtor viz. Nyka Steels Pvt. Ltd. Under Section 60(5) of the IBC, 2016, seeking further extension of 45 days beyond 270 (180 + 90) days of CIRP period.
  
3. The Counsel for the Applicant submits that 270 days of CIRP is completed on 31.10.2023. The Counsel further submits that two resolution plans are under scrutiny and approval of the plan by CoC is pending. The Counsel undertakes to complete the whole process within 45 days. The CoC has recommended to seek further extension of 45 days for CIRP and passed a resolution unanimously for RP to seek the extension.

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4. In view of the CoC recommendation and also the submission made by the Counsel, this Bench grants further extension of CIRP for 45 days w.e.f. 01.11.2023. No further extension will be granted in this matter.
5. With the foregoing, IA-5037/2023 is **allowed** and disposed of.

Sd/-

**ANU JAGMOHAN SINGH**  
Member (Technical)

Sd/-

**KISHORE VEMULAPALLI**  
Member (Judicial)